

**DIVISION BENCH**

**ITEM NO. 106**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 02/ALD/2020**

**CORAM:**

- 1. SHRI RAJASEKHAR V. K,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> June, 2022, 2:30 PM**

|                            |                                                                                  |
|----------------------------|----------------------------------------------------------------------------------|
| <b>NAME OF THE COMPANY</b> | <b>RAMA CORPORATE AND IT SOLUTIONS<br/>LLP V/S COROMANDEL AGRICO PVT<br/>LTD</b> |
| <b>UNDER SECTION</b>       | <b>9 IBC</b>                                                                     |

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING :**

Sh. Kunal Kanungo, Sh. Tanushree Sogani, Sh. Atishay Jain & Sh. Rishi Bhushan, Advs.

*: For the operational creditor*

Sh. Srijan Mehrotra, Adv.

*: For the corporate debtor*

**ORDER**

- 1.** In view of our order passed in CP (IB) No.228/ALD/2018, admitting the corporate debtor into CIRP, this application has become infructuous. The operational creditor may approach IRP/ RP and file its claim in accordance with the provision of IBC, 2016 and regulations made thereunder. Delay, if any, be condoned.
- 2.** In case, CIRP in that case is set aside by any authority, then the operational creditor *herein* shall be at liberty to get this application revived at its original stage.
- 3.** Accordingly, CP (IB) No.02/ALD/2020 is dismissed as infructuous.

Virendra Kumar  
Gupta

**Virendra Kumar Gupta  
Member (Technical)**

Kavya Prakash Srivastava  
(Stenographer)

—Sd—

**Rajasekhar V.K.  
Member (Judicial)**